

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 2838/2019

RICHA BAHUGUNA

Petitioner(s)

VERSUS

ASHISH VAISHNAV

Respondent(s)

(IA No. 184172/2019 - EX-PARTE STAY)

Date : 25-01-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Ms. Ritu Reniwal, Adv.
Mr. Robin Khokhar, AOR
Mr. B.N.Dubey, Adv.
Mr. Mahendra Kumawat, Adv.
Ms. Kajal Kumari, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Transfer Petition is allowed in terms of the
signed order.

Pending application also stands disposed of.

(ANITA MALHOTRA)
COURT MASTER

(KAMLESH RAWAT)
COURT MASTER

(Signed order is placed on the file.)